

**NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI**

**Company Appeal (AT) (Insolvency) No. 1232 of 2019**

**IN THE MATTER OF:**

**MAIF Investment India 2 Pte Ltd.**

**...Appellant**

**Vs**

**Ind-Barath Energy (Utkal) Ltd. & Anr.**

**....Respondents**

**Present:**

**For Appellant: Mr. Arun Kathpalia, Sr. Advocate with  
Mr. Krishnendu Datta, Advocate.**

**For Respondents: Mr. Abhijeet Sinha, Mr. Shashank Agarwal and  
Mr. Aditya Shukla, Advocates for RP.**

**Ms. Shradha Sachdev and Ms. Mehak Suri,  
Advocates for CoC.**

**ORDER**

**10.01.2020:** Appellant is allowed to file rejoinder affidavit within one week.

Post the case 'for admission (after notice)' on **12<sup>th</sup> February, 2020.**

[Justice S. J. Mukhopadhaya]  
Chairperson

[Justice Bansi Lal Bhat]  
Member (Judicial)

*am/sk*